

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018

NAME OF THE PARTIES:

Mr. Dharamdas N. Mehta

V/s.

M/s. Meridian Construction Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	MR. BINDI DAVE MR. IESHAN SINHA	} ADVOCATE FOR PETITIONERS i/b WADIA GHANDY & Co.	<i>Ieshan Sinha</i>
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2.	Mrs Manisha Kapadia	Advocate for Respondent	<i>Manisha Kapadia</i>
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3.	Mr. Melind B. Nar	Advocate for Respondent	<i>M. Nar</i>
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4.	Ms. Deepa Bisht i/b. Mr. Tushar Goradia	} Advocate for Proposed Respondents	<i>Deepa</i>
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(Contd --- 2)

ORDER

TCP 31/397-398/NCLT/MB/MAH/2015

1. Placed on record an Affidavit affirming therein that the Company has made a Resolution approving the "Settlement". Further affirmed that all the Directors named in the Petition and their DIN is operative.
2. It has been affirmed that all the parties of this litigation have consented for mutual settlement. Consent Terms has been placed on record. Accordingly, this Petition is disposed of subject to the Consent terms. Consent Terms to be made part of the Order. To be consigned to Records.
3. Injunction(s), if any in operation, pending Application(s) and Contempt Petition have become inoperative and stood merged with this Final Order.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 08.01.2018

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Sd/-

M.K. SHRAWAT

Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
(MUMBAI BENCH)
COMPANY PETITION NO. 31 OF 2015
(SECTIONS 397 & 398 OF THE COMPANIES ACT, 1956)

DHARAMDAS NANDLAL MEHTA & ANR. ... PETITIONERS

VS.

MERIDIAN CONSTRUCTION PRIVATE LTD. & ORS ... RESPONDENTS

FURTHER CONSENT TERMS

1. Consent Terms dated 12th September, 2017 have been complied with by the parties in all respects.


2. Accordingly, parties hereby further agree that:-


- (a) the Company Petition to stand disposed of;
- (b) all orders passed in the Company Petition and Company Applications filed therein, to stand vacated;

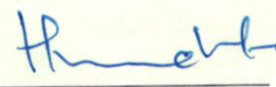
(c) all ~~claims~~ statements, allegations and insinuations made by the parties in their respective pleadings in the captioned proceedings and otherwise to stand withdrawn;


(d) ~~neither party has any claims against the other~~


Dated this 8th day of January, 2018.


Petitioner No.1
(Dharamdas N. Mehta)

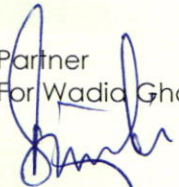

Petitioner No.2
(BHAVESH. D. MEHTA)


Respondent No.1 Company
(through its Director Mr. Harresh Navnitrai Mehta, Director, authorized to sign these consent terms vide resolution dated 12/12/2017 of board of directors of Respondent No.1 Company)

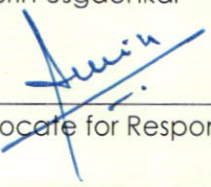

Respondent No. 2
Mr. Harresh Navnitrai Mehta.


Respondent No. 3
Rohan Developers Pvt. Ltd.

Partner
For Wadia Ghandy & Co


Advocates for the Petitioners.

Mr. Surin Usgaonkar


Advocate for Respondent No.1

Mrs. Manisha Kapadia


Advocate for Respondent No.2

for Ms. Amruta Ghone


Advocate for Respondent No.3